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## The Fertiliser (Movement Control) (Third Amendment) Order, 1975

SHRI PRABHUDAS PATEL: Sir, I beg to lay on the Table, under sub-section (6) of Section 3 of the Essential Commodities Act, 1955, a copy (in English and Hindi) of the Ministry of Agriculture and Irrigation (Department of Agriculture) Notification S.O. No. 392(E), dated the 28th July, 1975, publishing the Fertiliser (Movement Control) (Third Amendment) Order, 1975. [Placed in Library. See No. LT-9934/75]

#### I. Levy of Fees (Customs Docu ments) Amendment Regulations, 1975 and related paper.

# II. Ministry of Finance (Department of Revenue and Insurance) Notification

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRIMATI SUSHILA ROHATGI): Sir, I beg to lay on the Table, under section 159 of the Customs Act, 1962, a copy (in English and Hindi) of the Ministry of Finance (Department of Revenue and Insurance) Notification G.S.R. No. 409(E), dated the 2nd August, 1975, publishing the Levy of Fees (Customs Documents) Amendment Regulations, 1975, together with an Explanatory Memorandum thereon. [Placed in Library. See No. LT-9931/75]

I also beg to lay a copy (in English and Hindi) of the Ministry of Finance (Department of Revenue and Insurance) Notification No. 178/75. Central Excises dated the 8th August. 1975. [Placed in Library. *See* No. LT-9940/75]

### The Delhi Urban Art Commission (Terms and Conditions of Service) Amendment Rules, 1975

SHRI DALBIR SINGH: Sir, I beg to lay on the Table, under sub-section (3) of Section 26 of the Delhi Urban Art Commission Act, 1973, a copy (in English and Hindi) of the Ministry of Works and Housing Notification G.S.R. No. 925, dated the 26th July 1975, publishing the Delhi Urban Art Commission (Terms and

Conditions of Service) Amendment Rules, 1975. [Placed in Library. *See* No. LT-9936/75]

#### **Ministry of Labour Notification**

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI BAL-GOVIND VERMA); Sir. I beg to lay on the Table a copy (in English and Hindi) of the Ministry of Labour Notification G.S.R. No. 421(E), dated the 22nd July, 1975, publishing a corrigendum to Government Notification G.S.R. No. 297(E), dated the 27th May, 1975. [Placed in Library. See No. LT-9937/75]

### LEAVE OF ABSENCE TO SHRI RAJNARAIN

MR. CHAIRMAN: I have to inform Members that a letter dated the 2nd August, 1975, has been received from Shri Rajnarain, the relevant extract of which is as follows:—

"You are already aware that I am under detention since 26-6-75. At present I am lodged in Tihar Jail.

My absence from the House may kindly be excused till I am under detention. Kindly read out my letter for the leave of absence and I may be obliged by granting the leave."

Is it the pleasure of the House that permission be granted to Shri Rajnarain for remaining absent from the meetings of the House during the 93rd Session of the Hajya Sabha?

(No. hon. Member dissented) MR. CHAIRMAN: Permission to remain absent is granted.

MR. CHAIRMAN: Mr. Om Mehta will say something before I take up the next item.

# ANNOUNCEMENT RE. SITTING ON SATURDAY, 9TH AUGUST, 1975

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS, DE-PARTMENT OF PERSONNEL AND ADMINISTRATIVE REFORMS AND DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI OM METHA): Sir I